

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

EIGHTEENTH REPORT

SHRIMATI KRISHNA SAHI: (Begusarai): I beg to move:

"That this House do agree with the Eighteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th March, 1961."

MR. DEPUTY SPEAKER: The question is:

"That this House do agree with the Eighteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th March, 1961."

The motion was adopted.

15.31 hrs.

BEEDI WORKERS' WELFARE FUND (AMENDMENT) BILL*

(Amendment of sections 4, 5 etc.)

SHRI MUKUNDA MANDAL (Mathurapur): I beg to move for leave to introduce a Bill further to amend the Beedi Workers' Welfare Fund Act, 1976.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Beedi Workers' Welfare Fund Act, 1976."

The motion was adopted.

SHRI MUKUNDA MANDAL: I introduce the Bill.

RIGHT TO PRIVACY BILL*

SHRI V. N. GADGIL (Pune): I beg to move for leave to introduce a Bill to provide for right to privacy to every citizen of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for right to privacy to every citizen of India."

The motion was adopted.

SHRI V. N. GADGIL: I introduce the Bill.

WELFARE OF HANDICAPPED, DISABLED AND MENTALLY RETARDED PERSONS BILL*

SHRI B. V. DESAI (Raichur): I beg to move for leave to introduce a Bill to provide for the welfare by the Government of all persons who are born handicapped, disabled or mentally retarded.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the welfare by the Government of all persons who are born handicapped, disabled or mentally retarded."

The motion was adopted.

SHRI B. V. DESAI: I introduce the Bill.

HIGH COURT OF HIMACHAL PRADESH (ESTABLISHMENT OF A PERMANENT BENCH AT HAMIRPUR) BILL*

PROF. NARAIN CHAND PARASHAR (Hamirpur): I beg to move for leave to introduce a Bill to pro-

*Publication in Gazette of India Extraordinary, Part II, section 2 dated 20-3-61.